

NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

Item 1

CA 636/2022 CA 632/2022 in CP/3638(MB)2018

CORAM:

SH. SHYAM BABU GAUTAM
HON'BLE MEMBER (T)

JUSTICE P.N. DESHMUKH (Retd.)
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **07.12.2022**

NAME OF THE PARTIES: - **Union of India VS Infrastructure Leasing
and Financial Services Ltd. & Ors**

Appearance (via video-conference):

For the Applicant – CA 632 : Adv Prachi Pandya a/w Monica Salian
i/b Corporate Attorneys
For the Applicant – CA 636 : Adv. Animesh Bisht
For the Respondent (UOI)- CA 636: Mr. Aditya Sikka, Advocate

Section 7 of the Insolvency and Bankruptcy Code, 2016 & Rule 11

ORDER

CA 636/2022

Ld. Counsel for the Applicant and Ld. Counsel for the Respondent (Union of India) are present. Ld. Counsel for the Respondent seeks time to place on record Affidavit in Reply. Time is allowed. The Affidavit in Reply be placed on record within a period of two weeks from today by duly serving a copy of the same to the other side well in advance. List this Company Application on Board on 09.01.2023, for further consideration and hearing.

CA 632/2022

Ld. Counsel for the Applicant is present. The Bench observed that the Hard Copies of this Company Application have not yet been placed on record.

Applicant seeks time to place on record two sets of Hard Copies of this Company Application. Time is allowed. Let two sets of Hard Copies of this Company Application be placed on record well before the adjourned date. Applicant is directed to serve a copy of the present Company Application to the Respondents, who are arrayed as a party in the present Company Application, if not served earlier. List this Company Application on Board on 09.01.2023, for further consideration and hearing.

Sd/-

SHYAM BABU GAUTAM
Member (Technical)

Vedant Kedare

Sd/-

JUSTICE P.N. DESHMUKH
Member (Judicial)